

million (Rs.186 crores) consisting of \$15 million (Rs.11.25 crores) of debt relief from the IBRD, \$75 million (Rs.56.25 crores) of non-project aid from the IDA, \$117.5 million (Rs.88.1 crores) of project aid from the IDA and \$40.5 million (Rs.30.38 crores) of project aid from IBRD. So far in the current financial year, agreements have been signed for a total of \$117.5 million (Rs.88.1 crores) consisting of \$15 million (Rs.11.25 crores) of debt relief from the IBRD, \$62.5 million (Rs.46.9 crores) of project aid from IDA and \$40 million (Rs. crores) of project aid from IBRD.

(b) No, Sir.

#### More Medical Colleges in Gujarat

88. SHRI P. N. SOLANKI :  
SHRI VIRENDRAKUMR SHAH :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) Whether it is a fact that the Government of Gujarat has requested the Central Government to open some more Medical Colleges in Gujarat;

(b) if so, the places recommended by the Government of Gujarat ; and

(c) the decision taken or proposed to be taken by the Central Government there on ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes Sir. The Government of Gujarat wanted to know whether the Central Government had decided to allocate to the State of Gujarat one Medical College in the Fourth Five Year Plan.

(b) Location of new Medical Colleges proposed to be set up during the Fourth Five Year Plan is to be decided by the State Government. Government of Gujarat has not recommended any places in this regard to the Government of India.

(c) Central Working Group on Health had recommended opening of new medical college for Gujarat during the Fourth Five Year Plan period in the State Sector.

During the Fourth Five Year Plan, the opening of new medical colleges is the responsibility of the State Government and no Central Assistance is proposed to be given to them for this purpose. The State Government have to provide the necessary Outlays in the State's Plan for the opening of any new medical college.

#### Cut in Expenditure of Ministers' and Officers' Furniture, Electricity, Stationery Etc.

89. SHRI N. T. DAS : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the limits fixed for Ministers and officers for cutting expenditure on items like furniture, electricity stationery and other articles;

(b) the names of the Ministries which have not followed the instructions given in this connection wholly or partly; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) : (a) The supply of electrical appliances and furniture at the residences of Ministers and Deputy Ministers is governed by the Ministers' Residences Rules, 1962. According to this, a Minister, other than a Deputy Minister, is entitled to the supply of furniture and electrical appliances free of rent in the residence allotted to him upto a monetary ceiling of Rs. 38,500/- and a Deputy Minister upto a ceiling of Rs. 22,500/-. For every article of furniture and electrical appliances provided in such residences in excess of those limits, a Minister is liable to pay rent at the same rates as are applicable to Government Servants. The value of furniture and electrical appliances supplied in the office portion of the residence of a Minister is not included in the above ceilings. The Administrative Ministries themselves are concerned with the

supply of furniture in the office portion of the residence.

There is no ceiling for the supply of electricity and water at the residences of the Ministers and Deputy Ministers. They have, however, agreed to a voluntary ceiling of Rs. 2400/- per mensem. For the consumption of water and electricity above this ceiling, a Minister is liable to make payment.

The responsibility for the supply of furniture in the offices and in the office portions of Ministers' residences, rests with the Administrative Ministries concerned. No scale has been laid down for this purpose and supply is made according to actual need.

Officers are not given any free supply of furniture, electricity and water at their residences, except that for doing office work at the residence the supply of minimum furniture such as a table, chairs, etc. is permitted.

The supply of stationery stores to officers is governed by the quantity scales prescribed in the CCP & S office O. M. No. 5/111/52-P & S dated the 14th July, 1964. The scale of stationery stores prescribed by the C. C. P. & S. is, however, not applicable to Ministers and Deputy Ministers and paying Departments, like the Railways, P & T and Defence Units. The paying Departments get supplies according to the monetary allocations made by their administrative Ministries.

(b) and (c). No instances have been brought to our notice.

#### Expansion of C. G. H. S. Scheme in Delhi and New Delhi

90. SHRI N. T. DAS : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND

URBAN DEVELOPMENT be pleased to state :

(a) the programme for the expansion of C. G. H. S. Scheme in Delhi and New Delhi;

(b) by what time the citizens of Delhi and New Delhi, other than Government employees, will be able to benefit from the scheme; and

(c) the targets of annual expenditure in the period of 4th Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY : (a), (b) and (c). The C. G. H. Scheme, Delhi/New Delhi is a Non-Plan Scheme. Funds for opening new dispensaries under this Scheme are provided on a year to year basis. During the current financial year no provision has been made in the sanctioned budget grant for C. G. H. S. for opening of more dispensaries.

There is no proposal to bring within the purview of C. G. H. Scheme all citizens of Delhi/New Delhi. However, members of general public residing in areas covered by the C. G. H. S. dispensaries functioning in Laxmibai Nagar, Moti Bagh, Kidwai Nagar, Andrews Ganj, North Avenue, South Avenue, Constitution House, Chanakyapuri, Hauz Khas, Pandara Road, Nauroji Nagar, Telegraph Lane, Wellesley Road, Ramakrishnapuram II, may avail of the facilities on payment of C. G. H. S. contribution at the prescribed rates.

#### Incidence of Direct and Indirect Taxation

91. SHRI RAM CHARAN :  
SHRI SHIV KUMAR SHASTRI :  
SHRI RAM GOPAL SHALWALE :  
SHRI SHIV CHARAN LAL :  
SHRI RAGHUVIR SINGH  
SHASTRI :

Will the Minister of FINANCE be pleased to state :